

**GOVERNMENT OF INDIA  
PLANNING  
LOK SABHA**

UNSTARRED QUESTION NO:2436  
ANSWERED ON:25.07.2014  
ROLE OF MPS IN CSS  
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**Will the Minister of PLANNING be pleased to state:**

- (a) the role and powers assigned to Members of Parliament (MPs) in each Centrally Sponsored Scheme (CSS) implemented in the States;
- (b) whether some of the State Governments are not properly implementing CSS with the association of MPs;
- (c) if so, the details thereof and the reasons therefor;
- (d) whether any guideline has been issued regarding fixing the name plate of MPs after the completion of work under CSS; and
- (e) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) MINISTRY OF PLANNING, MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE FOR DEFENCE (RAO INDERJIT SINGH)

(a) to (c): Centrally Sponsored Schemes (CSS) are schemes which are ordinarily on the subjects mentioned in the State and Concurrent lists of the Constitution of India. Hence while these schemes are formulated by respective administrative Central Ministries/Departments in consultation with the States/UTs and other stakeholders, they are implemented eventually by the State Governments/their agencies as per the guidelines issued by the Central Ministries / Departments which release the funds to the States for execution of the scheme accordingly. As regard funding of these schemes, while Central government contributes through the gross budgetary support, a part of the funding is also shared by the State Governments.

As these schemes are implemented through State Governments and are guided by their respective guidelines formulated by keeping sector specific priorities in mind, there is no single Supervisory and Monitoring Committee for all the Centrally Sponsored Schemes. Role of the Honourable Member of the Parliament in the schemes are governed by the guidelines of the schemes. A note prepared by the Planning Commission on involvement of MPs in implementation of CSS by various Ministries / Departments for a few important CSSs is given at Annexure-I.

It is also added that improving monitoring and efficiency of a CSS is a continuous process. In addition, a separate Member of Parliament Local Area Development Scheme is already in place under which all projects/programmes of the scheme are implemented on recommendations of local MPs. Budgetary provision for MPLAD scheme in the current year is Rs.3,950 crore.

(d) & (e): Planning Commission has not issued any instructions to the Union Ministries regarding fixing the name plate of Members of Parliament after the completion of work under Centrally Sponsored Schemes. However, in September 2013, Planning Commission had issued instructions to the Union Ministries to display on the site of the project, the information regarding sponsoring authority, date of initiation of the project and its completion date.